

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1263 of 2019**

**IN THE MATTER OF:**

**Investors Sanghars Samiti & Ors.**

**...Appellants**

**Versus**

**Lavkash Verma & Anr.**

**...Respondents**

**For Appellant:**

**Shri Jay Savla, Sr. Advocate with Shri Bharat Gupta, Advocates  
Shri Siddhart Tripathi, Nivedita Chauhan and  
Shri Abhinav Mishra, Advocates (Appellant No.2)**

**For Respondent:**

**Shri Ritesh Agarwal, Shri Teejas Bhatia and Shri Aishwarya, Advocates (R-1)  
Ms. Shivani J., Shri Sunder Khatri (IRP)  
Shri Shailendra Singh, Shri Abhishek Parmar and  
Shri B. Singh, Advocates (for Intervenor)**

**With**

**Company Appeal (AT) (Ins) No.1375 of 2019**

**IN THE MATTER OF:**

**Sunil Kumar Dahiya**

**...Appellant**

**Versus**

**Lavkash Verma & Anr.**

**...Respondents**

**For Appellant:**

**Ms. Anannya Ghosh, Advocate**

**For Respondent:**

**Shri Ritesh Agarwal, Shri Teejas Bhatia and Shri Aishwarya, Advocates (R-1)  
Shri Jay Savla, Sr. Advocate with Shri Bharat Gupta, Advocate (for Intervenor - Investor Sanghars Samiti)  
Ms. Shivani J., Shri Sunder Khatri (IRP)  
Shri Siddhart Tripathi, Nivedita Chauhan and  
Shri Abhinav Mishra, Advocates (for Intervenor - VBIA)**

**ORDER**

**09.01.2020** At the request of both sides, the matter is adjourned to 24<sup>th</sup>  
January, 2020.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

[V.P. Singh]  
Member (Technical)

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